

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.213
(IB)-101(PB)/2017
Contt. Pett.-55/2023, IA-5640/2023

IN THE MATTER OF:

Educomp Solutions Limited

... Applicant/Petitioner

Under Section: 10 of IBC, 2016

Order delivered on 09.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Kumar Anurag Singh, Adv. Zain A. Khan
and Adv. Anish Ahlawat, Adv. Siddhant Kant,
Adv. Gayathri B. in IA-5640/2023

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Contt Pett.-55/2023, IA-5640/2023: Mr. Robin Raina, the Director qua is directed to appear in person to show cause as to why the appropriate proceedings should not be initiated against him for non-compliance of the order dated 09.10.2023 passed by this Adjudicating Authority in IA-195/ND/2018 filed in Company Petition No. IB/101/PB/2017, despite the fact that the said order has been upheld by Hon'ble NCLAT.

List on 04.06.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)